

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.207 – IA/51(AHM)2024
In
CP(IB) 177 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Teco Industries

.....Applicant

V/s

Superdrawn Wire Industries Pvt Ltd

.....Respondent

Order delivered on 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Nihal Yadav, Proxy Advocate for Mr. Sushil Nimbar,
Advocate

For the Respondent

:Mr. Monaal Davawala, Advocate for R-3/RP
Ms. Hirva Dave, Advocate a. w. Mr. Jaimin Dave, Advocate
for R-2/CoC

ORDER

R-2 and R-3 have filed their reply on 09.04.2024 and 08.04.2024 with advance copy to the opposite counsel. The same is taken on record.

Learned proxy counsel for the applicant seeks time to file rejoinder. It is to be filed within ten days.

Re-list on 17.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)